

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No. 408  
CA/13/ND/2024, IA/421/ND/2023 in  
CP/165/ND/2023

**IN THE MATTER OF:**

Pawan Kumar Shah	...	Applicant
Versus		
O P Auto Private Limited	...	Respondent

**Under Section 241-242 of the Companies Act, 2013.**

**Order delivered on 16.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Siddharth Praveen Acharya, Mr. Surya Kant Vyas, Adv.
For the Respondent	: Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Ankit Sharma, Ms. Varun Pandit, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Mr. Siddharth Praveen Acharya, Learned Counsel for the applicant is present through video-conferencing. Mr. Rakesh Kumar, Learned Counsel for the respondent is present physically. Pleadings are complete in this matter. Learned Counsel for the applicant seeks some time for arguments. List this matter on 20.08.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**